

SCHEDULE II

FORM B

PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF PROVogue (INDIA) LIMITED

1.	Name of Corporate Debtor	Provogue (India) Limited
2.	Date of incorporation of corporate debtor	17 November 1997
3.	Authority under which corporate debtor is incorporated/ registered	Registrar of Companies – Mumbai
4.	Corporate Identity Number / Limited Liability Identity number of corporate debtor	L18101MH1997PLC111924
5.	Address of the registered office and principal office (if any) of corporate debtor	105/106, Provogue House, 1st Floor, Off New Link Road, Andheri – West, Mumbai – 400053, Maharashtra, India
6.	Date of closure of Insolvency Resolution Process	10 June 2019
7.	Liquidation commencement date of corporate debtor	14 October 2019 (The Copy of the Order was published on website of Hon'ble NCLT on 24 October 2019)
8.	Name and registration number of the insolvency professional acting as liquidator	Name: CA Amit Gupta Reg. no: IBBI/IPA-001/IP-P00016/2016-17/10040
9.	Address and e-mail of the liquidator, as registered with the Board	Address: 702, Janki Centre, Dattaji Salvi Road, Off Veera Desai Road, Andheri West, Mumbai - 400053 e-mail: caamith.gupta@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Address: 702, Janki Centre, Dattaji Salvi Road, Off Veera Desai Road, Andheri West, Mumbai - 400053 email: cirp.provogue@gmail.com
11.	Last date for submission of claims	23 November 2019

Notice is hereby given that the Hon'ble National Company Law Tribunal, Mumbai Bench has ordered the commencement of liquidation of the Provogue (India) Limited on 14 October 2019 (The Copy of the Order dated 14 October 2019 was published on website of Hon'ble NCLT on 24 October 2019) under section 33 of the Code.

The stakeholders of Provogue (India) Limited are hereby called upon to submit a proof of their claims, on or before 23 November 2019 to the liquidator at the address mentioned against item no. 10.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 26 October 2019

Place: Mumbai



CA Amit Gupta

Liquidator of Provogue (India) Limited

Reg. No.: IBBI/IPA-001/IP-P00016/2016-17/10040